

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

DATED: This the 27TH DAY OF MAY 1998

Coram : Hon'ble Mr. S. Dayal AM
Hon'ble Mr. S.L.Jain JM

Civil contempt application No: 36/97

TM

ORIGINAL APPLICATION NO. 1771/92

C/A Sri R. Dhobai

Versus

J.P.Arya, Supdt of Post office

Pithoragarh division.

C/R Sri S.C.Tripathi

ORDER

By Hon'ble Mr. S. Daval AM

This is a contempt petition under section 17 of the Administrative Tribunals Act, 1985.

2. This application was preferred for wilful disobedience of the order dated 18.10.1995 passed by this Tribunal in O.A. No.1771/92 Karam Singh versus Union of India and others.

3. The order of the Tribunal in O.A.NO.1771/92 was that the termination of the services of the applicant dated 11.3.1992 should be set aside and consequential

benefits be allowed to the applicant w.e.f 1.3.1992 till the date of communication of this order.

4. C.A. filed by the respondents shows that the applicant was deemed to have continued in service pursuance to the order dated 13.6.1997 of Supdt of Post offices, Pithoragrah contained in annexure to the C.A.

5. Respondents were asked to make payments due to the applicant and they filed Supp.C.A. in which have stated that payment of Rs.21,645/- has been made to the applicant for salary w.e.f 22.12.1995 to 18.6.9

6. The learned counsel for the applicant Shri Rajendra Dhobal is present for the applicant. Shri S.C.Tripathi is present for the respondents. The facts as given by the learned counsel for the opposit party are not contested by the learned counsel for the applicant. We,therefore, find that compliance of the order of the Tribunal dated 18.10.1995 in OA 1771/92 has been made and no contempt is made out as having been committed by the opposite parties. Contempt proceedings are, therefore, dropped and notices issues are discharged.

JM. *[Signature]*

AM. *[Signature]*

SQI